

MR. CHAIRMAN: No supplementaries on supplementaries, please. Question 243; Member not present; any supplementaries? No supplementaries.

*243. The question (Shri Natuji Halaji Thakor) was absent.

Transmission of Gujarati regional bulletins

*243. SHRI NATUJI HALAJI THAKOR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government has any proposal to set up and transmit Gujarati regional bulletins from Akashvani Kendra, Rajkot with National Network in 2010;

(b) if so, the details thereof; and

(c) by when these bulletins are likely to be broadcast and transmitted?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) Prasar Bharati have informed that Rajkot Station of All India Radio (AIR) is currently transmitting all daily regional news bulletins in Gujarati originating from the Regional News Unit (RNU) at AIR, Ahmedabad.

The setting up of a Regional News Unit at Rajkot is included in the 11th five Year Plan. The Regional bulletins will be prepared at Rajkot subsequent to the approval and implementation of the proposal for the RNU at Rajkot. However, uplinking facility to make bulletins from Rajkot available nationally is not contemplated at Rajkot. As per general policy uplinking capacity is provided at all State Capitals and is already available in Ahmedabad.

Enforcement of Central Acts

*244. SHRI D. RAJA: Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether it is a fact that a number of Central Acts passed by the Parliament and assented by the President have not been implemented due to Government's failure to issue notification to give them the force of a law; and

(b) if so, the details of such Acts passed by the Parliament since 1995 indicating names of the Act, the Ministry concerned, year of passing, the Act and the reason for failure to issue notification to enforce the law?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) Certain Central Acts have not so far been brought into force by the concerned administrative Ministries for various administrative reasons and stage of preparedness. The requisite information in this regard is being collected and will be laid on the Table of the House.